

SLP(Crl.)No. 2575 OF 2002

ITEM No.MM22

Court No. 6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2575/2002

(From the judgement and order dated 08/05/2002 in CRLWP 46/02
of The HIGH COURT OF DELHI AT N. DELHI)

RAJESH GULATI

Petitioner (s)

VERSUS

GOVT. OF N.C.T. OF DELHI & ANR.

Respondent (s)

(With Appln(s). for grant of parole)

Date : 17/06/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL) Vacation Bench
HON'BLE MR. JUSTICE ASHOK BHAN)

For Petitioner (s)

Mr.Ranbir Singh Yadav,Adv.

For Respondent (s)

UPON being mentioned & hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

Issue notice returnable one week after vacation.

.SP1

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master